

THE HIGH COURT OF KERALA

No.D3-91499/2014

Kochi- 682 031

Dated: 15.10.2014

OFFICIAL MEMORANDUM

Sub:- Complaints against members of Subordinate Judiciary-  
Guidelines on procedure to be followed by the High Courts-  
instructions from the Honourable The Chief Justice of India-  
Regarding.

Ref:- Letter D.O No.CJI/CC/Comp/2014/1405 from the Honourable  
Chief Justice of India dated:3.10.2014.

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The Honourable The Chief Justice of India has expressed concern about large number of complaints being received in the High Courts against the members of subordinate Judiciary. In this context, His Lordship has issued the following guidelines to be followed by all the High Courts for the sake of uniformity in procedure while dealing with such complaints viz:-

- A. The complaint making allegations against members of the Subordinate Judiciary in the State should not be entertained and no action should be taken thereon, unless it is accompanied by the duly sworn Affidavit and verifiable material to substantiate the allegations made therein.
- B. If action on such complaint meeting the above requirement is deemed necessary authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated the the Chief Justice of the High Court.
- C. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

With a view to give publicity to the above guidelines, the Honourable the Chief Justice of India has deemed it appropriate to circulate the same to all the Subordinate Courts.

Hence, all the District Judges, the Chief Judicial Magistrates of the Sate are directed to circulate the above guidelines to all the Judicial Officers and Bar Associations and exhibits the same in the notice broads in their district for information.

( By order)

Sd/-

Registrar ( Subordinate Judiciary)

